

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

10. C.P.(IB)-645(MB)/2020

CORAM:

SH. CHANDRA BHAN SINGH,  
MEMBER (T)

SMT. SUCHITRA KANUPARTHI,  
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **07.07.2021**.

NAME OF THE PARTIES: Richa Pruthi

V/s.

Wadhawan Global Hotels & Resorts Pvt. Ltd.

SECTION : Sec 9 of IBC 2016

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**ORDER**

1. The counsel for the Petitioner is present and mentions that this Petition has been filed in the year 2019, subsequent to the breaching of the consent terms from the Corporate Debtor side. The counsel for the Petitioner further mentions that the Petition has been served to the Corporate Debtor and she will file affidavit of service in the next 2 days' time.
2. Mr. C N Kumar, Adv. is present on behalf of the Corporate Debtor and mentions that they will file their reply within one weeks' time.
3. The Bench directs the counsel for the Corporate Debtor to file their reply within one weeks' time failing which their right to file reply will be forfeited and the matter would be heard on merits irrespective of whether the reply has been filed or not.
4. The matter is adjourned to 20.07.2021 for final hearing.

Sd/-  
CHANDRA BHAN SINGH  
Member(Technical)  
Date : 07.07.2021

Sd/-  
SUCHITRA KANUPARTHI  
Member(Judicial)

/P/